



2026:AHC-LKO:6844-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 60 of 2026

Manoj Kumar Pandey

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Food And Civil Supply
Lko. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashish Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Saurabh Tiwari

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard learned counsel for the parties.
2. The "Koteydar" of the fair price shop in question died. His son applied under the relevant Government Order which entitled him to be considered for grant of license. His application was rejected. He filed an appeal wherein the matter was remanded back. Consequently, a fresh order has been passed granting the license for running the fair price shop to the son of the "Koteydar" aforesaid. Alleging violation of reservation quota this P.I.L. has been filed. The petitioner is a ration card holder and attached to the same fair price shop. He is also brother of the Gram Pradhan as informed by Sri Saurabh Tiwari, learned counsel appearing for respondent no. 7, though the petitioner's counsel feigned ignorance. Sri Tiwari alleged that it is a proxy litigation actuated by mal intend.
3. Be that as it may, it is not a matter to be proceeded as a public interest litigation. The petitioner may, if there is a cause and locus, approach the concerned authorities or if aggrieved seek remedy prescribed in law.
4. Accordingly, the PIL is disposed of.

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(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 30 , 2026
Anuj Singh